IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

(37) C.P.(IB)-1349-(MB)/2019

CORAM: SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **23.07.2019**

NAME OF THE PARTIES: Ronak Enterprises
V/s
Hollywood Opticians Pvt. Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The Learned Representative for the Petitioner is present. None for Respondent.

2. The Petitioner is to place on record the following information on the next date of hearing:

(a) Consent of IRP.

(b) Evidence of Sec. 8 Notice and Proof of Service.

(c) Any reply from the Debtor company on receipt of Sec. 8 Notice.

(d) Any reply by the Debtor company on receipt of main Company Petition.

(e) Copy of Ledger A/c. of the Debtor company in the books of the Petitioner/ Creditor.

(f) Affidavit of service of notice intimating the next date of hearing to the Corporate Debtor with tracking report.

3. Matter is adjourned to **24.09.2019**.

Sd/-

M.K. SHRAWAT
Member (Judicial)

23.07.2019
Aah=